Central Administrative Tribunal Principal Bench: New Delhi C.P. No. 235/99 In O.A. No. 2072/92

New Delhi this the 16th day of December 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Shiv Kumar S/o Late Shri Chandgi Ram Sharma Section Officer, Railway Admn. R.S. (S) III Br. Rail Bhavan, New Delhi & 20 others as per memo of parties.

(By Advocate: Shri B.S. Mainee)

...Petitioner

Versus

Shri D.P. Tripathi, Secretary, Ministry of Railways, (Railway Board), Rail Bhawan, Raisina Road, New Delhi.

(By Advocate: Shri E.X. Joseph Sr. Counse) ..Respondent with Ms. Anju Bhushan)

ORDER (Oral)

By Reddy, J.-

It is stated by the learned senior counsel for the respondents that the pay would be fixed in accordance with the directions given by the Tribunal shortly. We, therefore, direct the respondents to fix the pay as per the directions given by the Tribunal within three weeks from today. The implementation is, however, subject to the decision of the Writ Petition (Civil) No. 6885/99 pending in the Delhi High Court.

2. With this direction the CP is disposed of.

Issue **Qasti**.

Member (A)

(V. Rajagopala Reddy)

Vice-Chiarman (J)